



केन्द्रीय प्रशासनिक अधिकरण
CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH
जयपुर, न्यायपीठ

C-42, Bhagat Vatika
Raj Bhawan Road,
Civil Lines, Jaipur

X प्रेमिन् - साचिव,

राजा. विधि सहायता बोर्ड,
राजापत्र, उच्च - भागाल्ल,
जयपुर।

कम/स 4030

दिनांक 22 - 7/91

विषय :- विधि सहायता के लिए जर्नल - पत्र

मुझे उपर्युक्त विषयान्वयित, आपके
राजेन्द्र सिंह, साचिव, कारणीया ई.डी. कर्मचारी संघ,
जयपुर का खल पत्र ~~कम/स~~ प्रेषित करके अनुरोध
करने का निर्देश हुआ है कि इस संबंध में आप
अपने पत्र पर वांछित कार्यवाही करे - पार्की
का का आवश्यक मार्ग दर्शन करें।

- Sd

Regd

प्रतिक्रिया :-

श्री राजेन्द्र सिंह, साचिव, कारणीया ई.डी. उच्च कर्मचारी संघ
मुल्हाला - गुगा, जिला, जयपुर। इस संबंध में आपका
पत्रांक एवं दिनांक - 22-7 (1991) ई. लक्ष प्राप्त हो चुका
है। आप - क्र. 807/1994/51 प्रेषित का अनुरोध है कि आप
साचिव, विधि सहायता बोर्ड रा. उच्च - भागाल्ल, जयपुर
के कार्यालय से सम्पर्क करें।

Central Administrative Tribunal
Jaipur Bench, JAIPUR.

To,

The Honourable Chairman,
Central Administrative Tribunal
Jaipur Bench, Jaipur
Date 17-8-96

Honourable Sir,

- 1- That I was Suspended by the learned Supdt post offices SawaiMadhopur on 29-11-94 vide his memo No B2/5 (Attached)
- 2- That my learned Supdt failed to issue charge-sheet upto 17-8-96. against me (i.e.) 1 year 8 Months 18 days)
- 3- That my suspension is "Totally baseless" "Un-reasonable" and "without material".
- 4- That my learned Supdt. has not applied his mind. He was directed for suspension by the Honourable C.P.M.G. Jaipur.
- 5- That on inquiry was ordered by Honourable C.P.M.G. Jaipur, on the eve of conducting the enquiry, a derogatory remark was made on me by the enquiry officer to achieve the particular object .
- 6- That the relivent Honouable C.P.M.G. Jaipur letter was not allowed to see me by enquiry officer.
- 7- That I was made "Scapegoat" to save the erring officers".

Suspension period Honourable Sir I be reinstated before retirement i.e. 31-7-1997 be "wholly un-justified", Cost of court expenditure Rs. 2000/- be given .

I have to honour to remain.

Your Honour's most obediently

greet
(S.S. Kaushik)

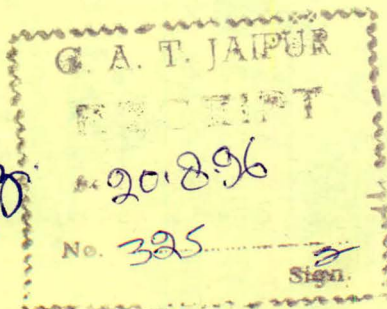
Public Relation Inspector under
suspension. SawaiMadhopur.Raj.

Enclosure

Received by post 2 cheque Rs 50/-

20/8/96

in Choudhary



DEPARTMENT OF POSTS , INDIA

Office of the Supdt. of Post Offices, Sawaimadhopur
Division, Sawaimadhopur 322 001

Memo No. B2/5

Dated at SWM the, 29/11/94

Order

Whereas a disciplinary proceeding against Shri S.S.Kaushik , PRI(P) Sawaimadhopur HO is contemplated.

Now therefore, the undersigned in exercise of the powers conferred by Sub Rule (1) of Rule 10 of the Central Civil Service (Classification, Control and Appeal) Rules 1965 , hereby places the said Shri S.S.Kaushik under suspension with immediate effect.

It is further ordered that during the period that this order shall remain in force the head quarters of Shri S.S.KAUSHIK PRI(P) Sawaimadhopur HO should be Sawaimadhopur and the said Shri S.S.Kaushik shall not leave the Head quarter without obtaining the prior permission of the undersigned.

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(M.R.Lamba)
Supdt. of Post Offices
Sawaimadhopur Division
Sawaimadhopur 322 001

Copy to:-

1. Shri S.S.Kaushik, PRI(P) Sawaimadhopur HO . Orders regarding subsistence allowance admissible to him during the period of his suspension will issue separately.